

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No.590 of 2020**

Kumari Nilmuni Sushma Petitioner
Versus
The State of Jharkhand & Another Opposite Parties

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Prem Pujari Roy, Advocate
For the Opposite Parties : Mr. Pankaj Choudhary, Advocate

03/26.03.2021 Heard Mr. Prem Pujari Roy, learned counsel for the petitioner and Mr. Pankaj Choudhary, learned counsel for the opposite parties.

This contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel appearing for the opposite parties seeks further four weeks' time for filing show cause.

Time, as prayed for, is allowed.

Post this matter after four weeks on the assigned day.

(Sanjay Kumar Dwivedi, J.)

Anit